

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF NIKITA JEWELLERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	NAME OF CORPORATE DEBTOR	NIKITA JEWELLERS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	21/09/1999
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar Of Companies, Mumbai, Maharashtra
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U36911MH1999PTC121838
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	9 GRAIN MERCHANT COOP SOCLTD PLOT NO 26/35 SECTOR NO17 VASHI, NAVI-MUMBAI, MUMBAI, Maharashtra, India, 400703
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	DATE OF ORDER :- 05.12.2023 RECEIVED ON: 06.12.2023
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	180 days from the Insolvency Commencement Date i.e. 1 st June 2024
8.	NAME AND THE REGN NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	NAME: Pravin R. Navandar REGN NO.: IBBI/IPA-001/IP-P00008/2016-17/10027
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL AS REGISTERED WITH THE BOARD	Pravin R Navandar Reg. Address: D- 519-520 Neelkanth Business Park, Opp Vidya Vihar Rly Stn (w), Nathani Road, Vidya Vihar (W), Mumbai 400 086 Email: pravin@prnco.in
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Address: D- 519-520 Neelkanth Business Park, Opp Vidya Vihar Rly Stn (w), Nathani Road, Vidya Vihar (W), Mumbai 400 086 Email: ipnikitajewellers.cirp@gmail.com pravin@prnco.in
11.	LAST DATE OF SUBMISSION OF CLAIMS	19 th December 2023
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Not applicable
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	Not applicable
14.	a. RELEVANT FORMS AND b. DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT	(a) www.ibbi.gov.in/downloadingform.html (b) https://ibbi.gov.in/en/ips-register/registered-ips

Notice is hereby given that National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of **NIKITA JEWELLERS PRIVATE LIMITED** on **5th DECEMBER 2023**.

The creditors of **NIKITA JEWELLERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof **on or before 19th December 2023** to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or by electronic means. The proof of claims is to be submitted as per following specified forms:-

- Form B- Claims by Operational Creditors
- Form C- Claims by Financial Creditors
- Form D- Claims by Workmen & Employees
- Form E- Claims by Authorized Representative of Workmen & Employees
- Form F- Claims by Creditors (Other than Financial Creditors and Operational Creditors)

In order to get a copy of the form, you may download the above-mentioned forms in the website www.ibbi.gov.in. Submission of false or misleading proofs of claim shall attract penalties.

Date: **07th December 2023**

Place: **MUMBAI**

(PRAVIN R. NAVANDAR)

Interim Resolution Professional

NIKITA JEWELLERS PRIVATE LIMITED

REGN NO.: IBBI/IPA-001/IP-P00008/2016-17/10027

AFA Valid Upto 4th January 2024